

है और यदि है तो क्या उसके बारे में कुछ वैयारी की जा रही है ?

श्री बातार : जब सरकार निर्णय लेगी इसका भी विचार होगा ।

Shri Basumatari: In view of the fact that the problems of the Scheduled Tribes, the Scheduled Castes and other Backward Classes are all handled together by one Commissioner at present, may I know whether the suggestion was made that there should be a separate Commissioner for the Scheduled Tribes alone? If so, what is the reaction of the Government so far?

Shri Datar: That is one of the recommendations made by the Commission. Government are giving their full attention to this question also.

Shri Ganapati Ram: What were the steps suggested by the Commission for the economic and educational development of the Scheduled Areas and Scheduled Tribes?

Shri Datar: The hon. Member is in possession of a copy of this Report. I need not give a summary thereof.

Shri Kunhan: Has the Commission pointed out that the tribal people who were displaced as a result of the river valley projects have not been properly resettled?

Shri Datar: The interests of the tribal people in the tribal areas are fully taken into account in the Commission's report, and Government would try to implement as many of its recommendations as possible.

श्री प्रकाशबीर शास्त्री: क्या मैं यह जान सकता हूँ कि अनुसूचित जातियों के इस प्रतिवेदन पर कोई निर्णय लेने से पूर्व, जिन-जिन जातियों के सम्बन्ध में इस प्रतिवेदन में कुछ निर्देश दिए गये हैं विशेषतः उनको धार्मिक संरक्षण देने के सम्बन्ध में, उस समय तक सतर्कता बरती जायेगी ?

Shri Datar: Government would consider all the recommendations of this particular Commission.

Shri Dasaratha Deb: May I know whether any time-limit has been given to the State Governments during which their opinions shall be sent to the Centre?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): No time-limit as such has been fixed, but we want the State Governments to convey their comments as early as possible. I hope that it will be possible to discuss this matter in the next session of Parliament. In the meanwhile the Central Government is already looking into those recommendations and we will be making up our minds in regard to every recommendation within a month or a month and a half.

केन्द्रीय मद्य निषेध समिति

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*१४८. { श्री भक्त बशान :
श्री जे० क० कुमारन :
श्री सुरेन्द्र नाथ द्विवेदी :
श्री सिंहासन सिंह :

क्या गृह-कार्य मंत्री २० मार्च, १९६२ के अतारंकित प्रश्न-संख्या १८१ के उत्तर के सम्बन्ध में सभा-पटल पर एक विवरण रखने की कृपा करेंगे जिसमें यह बताया गया हो कि :

(क) केन्द्रीय मद्य निषेध समिति द्वारा अब तक की गई मुख्य-मुख्य सिफारिशें क्या हैं ; और

(ख) शेष सिफारिशों को कार्यान्वित करने में अब तक क्या प्रगति हुई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : (क) केन्द्रीय मद्य-निषेध समिति ने अपनी दूसरी बैठक में जो सिफारिशें की थीं उनको एक प्रति सभा पटल पर रख दी

गई है। [बेलिये परिशिष्ट २, अनुबन्ध संख्या १]।

(ख) जैसा कि अतारांकित प्रश्न-संख्या १६१ के उत्तर में कहा गया था सिफारिश सं० ४, ५, ६ और १० को लागू किया जा चुका है और बाकी ७ पर अभी विचार हो रहा है।

Some Hon. Members: The answer may also be read in English.

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) A copy of the recommendations made by the Central Prohibition Committee at its second meeting is laid on the Table of the House. [See Appendix II, annexure No. 1].

(b) As stated in reply to Unstarred Question No. 181, recommendations IV, VI, IX and X have been implemented and the remaining seven are under consideration.

श्री भक्त बर्दान : श्रीमन्, इस मद्य निषेध समिति ने अपनी पिछली बैठक में जो छठी सिफारिश की थी उस में एक कमेटी बनाई गई थी ताकि औषधियों के नाम पर जो माषक द्रव्यों का व्यापार चल रहा है उस पर किस तरीके से प्रतिबन्ध लगाया जाये। मैं जानना चाहता हूँ कि उस कमेटी ने अपने कार्य में क्या प्रगति की है ?

श्री बालार : उस कमेटी की नियुक्ति हुई थी और उस की एक मीटिंग हुई है और उस के निर्णय के अनुसार कार्य चल रहा है।

श्री भक्त बर्दान : श्रीमन्, माननीय मंत्री जी ने कहा कि उस ने कोई निर्णय किया है। मैं जानना चाहता हूँ कि इस समिति ने किस तरह की सिफारिश की है और क्या ऐसी चीजों पर प्रतिबन्ध लगाने का कोई विचार किया जा रहा है ?

Shri Datar: So far as the Subcommittee is concerned, it has stated

that along with the implementation of the prohibition programme, the Government should give attention to educating the public about the benefits of prohibition. According to that programme, the Planning Commission are making certain grants and certain conferences also are being held in this respect.

Shri Kumaran: The Revenue Minister of Kerala said in a Seminar on Prohibition, recently, that his Government would not be in a position to implement the programme unless the Central Government gave them assistance.

Shri Datar: I am hoping that it is not the final opinion of the State Government.

Shri Hari Vishnu Kamath: According to the statement laid on the Table, the Central Prohibition Committee has said that "it is the considered opinion of the Central Prohibition Committee that there ought to be complete prohibition in India including the States and Union Territories, before the end of the Third Five Year Plan". The Minister, on the floor of the House, said the other day that the Governments of the U.P., West Bengal, Madhya Pradesh, Bihar and Kerala have asked for 100 per cent Central assistance to meet the loss in excise revenue plus the cost of enforcement and rehabilitation. Will this not constitute an insuperable hurdle in the implementation of the recommendations of the Committee?

Shri Datar: It is not an insuperable hurdle at all. The hon. Member will see that in August last, the Planning Commission and the Government of India have informed the State Governments that they would bear half the cost in respect of the shortfall caused by loss in excise revenue and thereafter, certain reactions have been received. The hon. Member will kindly note that the Central Prohibition Committee on which are represented all the States and certain Central non-official organisations have

taken a decision that there ought to be complete prohibition in the whole of India. What appears to be insuperable is likely to be got over after full discussion.

Shri Vidya Charan Shukla: I would like to know how many of the recommendations that concern the State Governments which have been made by the Central Prohibition Committee have been accepted by the State Governments and how many of them have been rejected or are under their consideration?

Shri Datar: I have placed the recommendations on the Table of the House. Copies of these recommendations have been sent to all the State Governments. We are awaiting their reactions to these recommendations. Then, the next meeting of the Central Prohibition Committee will take stock of the whole situation and will decide the further programme in this respect.

Shri Vidya Charan Shukla: My question has not been answered.

Shri Hanumanthaiya: Was the Central Prohibition Committee fully represented in the sense that anti-prohibitionists were also members of this committee?

Shri Datar: On this committee are represented the Ministers in charge of prohibition in all the States. In addition, there are representatives of certain non-official Central organisations. Secondly, there are representatives of the other concerned Ministries also.

Shri Hanumanthaiya: My question was whether only prohibitionists were represented on that committee or there was also opinion contra so that pros and cons may be examined thoroughly.

Shri Datar: Pros and cons are always examined quite thoroughly. All the State Governments are represented on that committee. That itself is a very important factor.

Shri Yallamanda Reddy: In view of the fourth recommendation, will the Government postpone the further extension of prohibition in other parts of the country?

Shri Datar: I am hoping that it will not be postponed.

Shri Hem Barua: May I know whether it is a fact that permits are allowed to persons for drinking even in prohibited areas, and if so, whether these permits have not defeated the purpose of prohibition in these areas?

Shri Datar: That is a question more for the State Governments to consider. There are certain States where there is complete prohibition; there are others where there is partial prohibition. I am aware that all the States will take steps to implement prohibition to the extent that it is possible in their States.

Shri Tyagi: Has this committee made any recommendation for an intensive campaign of educative propaganda in temperance in the country, and if so, may I know whether Government are taking it up?

Shri Datar: Yes, my hon. friend is right in saying this. It was considered necessary that public opinion should be fully educated. The hon. Member is aware that for that purpose, a conference or a convention was held here, of all the workers in the cause of prohibition in the whole of India. Similar conferences are being held, and workers also are being trained in various camps.

Shri Tyagi: The workers do not drink. I am talking of those persons who are addicted to drink; I am talking of propaganda amongst those who are addicted to drinking. I am not talking of the workers.

Shri Datar: The workers have to carry on educative propaganda, wherever there are drunkards, and the drunkards are to be weaned away from drinking.

Several Hon. Members rose—

Mr. Speaker: I find that there are as many as about twenty hon. Members more who want to ask supplementary questions. Therefore, I shall pass on to the next question.

Shri Hari Vishnu Kamath: Let us have a special discussion on this.

Correspondence courses and evening colleges

*549. **Shri D. N. Tiwary:** Will the Minister of Education be pleased to state:

(a) whether the committee set up to consider the details of the scheme of correspondence courses and evening colleges has submitted its report; and

(b) if so, the main recommendations and findings of the Committee?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

I may, however, add that it is expected that the report will be submitted by the end of this month. I may also add that the expert committee has recommended in the meanwhile that the correspondence courses might be started at Delhi University from the next session, and other universities which have agreed to start correspondence courses might wait for a period of six months to watch this experiment and then undertake the work.

Shri D. N. Tiwary: May I know whether the correspondence courses have been started at the Delhi University, and if so, the details of the same? May I know how they are conducting them?

Dr. K. L. Shrimali: As I said a little while ago, the Delhi University is expected to start the course in July next, and it is being worked out by the university.

डा० गोबिन्द दास : जो सान्ध्य कालिज श्रीर स्कूल करीब करीब सभी राज्यों में

चल रहे हैं, क्या इन सब का कोई एक सा पाठ्य-क्रम बनाने का विचार है, या भ्रमल भ्रमल परिस्थितियों के अनुसार अपने अपने पाठ्य-क्रम बनाने का कार्य राज्य सरकारों पर छोड़ दिया गया है ?

डा० का० ला० श्रीमाली : यह कमेटी इस विषय पर विचार कर रही है। जब इस की इन्टेरिम रिपोर्ट आ जायेगी, तो सदस्य महोदय को उस की इत्तिला दे दी जायेगी।

Shri Tyagi: Will the facility of radio broadcasting also be availed of in this scheme?

Dr. K. L. Shrimali: Yes, the radio also could be supplemented.

Shri Hari Vishnu Kamath: Is there any truth in some press reports to the effect that certain bogus institutions have also opened or are about to launch similar correspondence courses, and if so, what safeguards have been devised by Government against such institutions trading in such courses?

Mr. Speaker: The main question relates to the committee that was specially constituted....

Shri D. C. Sharma: How does my hon. friend know about the bogus institutions?

Shri Hari Vishnu Kamath: There are press reports.

Mr. Speaker: Order, order. I am asking the hon. Member to consider this thing. The main question relates to the recommendations of the committee that had been appointed to consider this, whether that report has been received, what the further programme is, and so on, and not about Government taking action against the bogus institutions that have started this.

Shri Hari Vishnu Kamath: May I submit that the very action of Government in asking this committee to